

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 135/GT/2013

Subject: Approval of tariff of Kahalgaon Super Thermal Power Station, Stage-I (840 MW) from 01.04.2009 to 31.03.2014 after the truing up exercise.

Date of hearing: 25.7.2013

Coram: Shri V.S.Verma, Member
Shri M.Deena Dayalan, Member

Petitioner: NTPC Limited,

Respondents: WBSEDCL & 18 others

Parties present: Shri Ajay Dua, NTPC
Shri rohit Chhabra, NTPC
Shri A. Basu Roy, NTPC
Shri Bhupinder kumar, NTPC
Ms. Suchitra Maggo, NTPC
Shri R.B. Sharma, Advocate, GRIDCO, JSEB & BRPL

Record of Proceedings

This petition has been filed by the petitioner, NTPC for approval of tariff of Kahalgaon Super Thermal Power Station, Stage-I (840 MW) from 01.04.2009 to 31.03.2014 after the truing up exercise based on the provisions of 2009 Tariff Regulations.

2. During the hearing, the representative of the petitioner, NTPC submitted that additional submissions in the matter has been filed as directed by the petition and copies served on the respondents. He also submitted that the tariff of the generating station may be revised as claimed in the petition.
3. The learned counsel for the respondents, BRPL, JSEB & GRIDCO prayed for two weeks time to file its reply in the matter on the ground that it has received the copies of the submissions made by the petitioner recently.
4. The Commission accepted the prayer and directed the said respondents to file its reply, on or before 12.8.2013 with advanced copy to the petitioner, who may file its rejoinder with copy to the respondent on or before 19.8.2013
5. Matter shall be listed for final hearing on 27.8.2013. Pleadings in the matter shall be completed prior to the said date of hearing.

By order of the Commission

Sd/-
(T. Rout)
Joint Chief (Law)